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THE ODISHA PANCHAYAT SAMITI (RE-ELECTION OF OFFICE BEARERS) ACT 1977

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An Act to provide for the re-election of Office-bearers of certain Panchayat Samities in the State and for matters incidental thereto

Be it enacted by the Legislature of the State of Odisha in the Twenty-eighth Year of the Republic of India, as follows :

Short title,
extent and
Commencement

1. (1) This Act may be called the Odisha Panchayat Samiti (Re-Election of Office Bearers) Act 1977

(2) It extends to the whole of the State of Odisha.

(3) It shall be deemed to have come into force with effect from the 22nd day of August, 1977.

Definitions

2. (1) In this Act, unless the context otherwise requires-

(a) **“appointed date”** means the date appointed by the Government, by notification, for the purpose of this Act;

(b) **“Panchayat Samiti Act”** means the Odisha Panchayat Samiti Act, 1959 Odisha Act
7 of 1960

(c) words and expressions used in this Act but not defined herein, shall have the same meaning assigned to them respectively under the Panchayat Samiti Act.

Cessation of
Office of
Chairman, Vice-
Chairman and
members of
Panchayat
Samities and
filling up
Vacancies

3. (1) Notwithstanding anything contained in the Panchayat Samiti Act, the Chairman, Vice-Chairman and members, if any, elected under sub-section (2) of section 16 of the Panchayat Samiti Act of a Panchayat Samiti, holding Office immediately prior to the appointed date, who were selected to the said Offices at any time during the period between the 25th day of June, 1975 and the 21st day of March, 1977, shall cease to hold Office with effect from the appointed date.

(2) Election for filling up vacancies so caused in the Offices of Chairman, Vice-Chairman and members, if any, shall be held within a period of three months from the appointed date in accordance with the provisions of the Panchayat Samiti Act and the rules made thereunder.

Provided that the Government may, by notification, for sufficient cause, which shall be stated therein, extend the aforesaid period, from time, by such periods as may be specified in the notification, so however, that the total period shall not exceed ¹[seven] years.

*. Published *vide* Odisha Gazette Ext./14.10.1977.

1. Substituted *vide* Odisha Act, No. 24 of 1983.

(3) During the period beginning with the appointed date and until the newly elected Chairman assumes Office, the powers and functions of the Chairman shall be exercised and discharged by the Sub-divisional Officer having jurisdiction over the concerned Block.

(4) The Chairman, Vice-Chairman and the members, if any, elected in pursuance of Sub-Section (2), for all purposes, be deemed to have been elected under the Panchayat Samiti Act and rules made there under and shall, subject to the provisions of the Act, hold Office for three years.

Repeal and Savings

4. (1) The Odisha Panchayat Samiti (Re-Election of Office-bearers) Ordinance, 1977 is hereby repealed.

Odisha Ordinance
No.5 of 1977

(2) Notwithstanding such repeal, anything done, any action taken (including any notification issued) under the said Ordinance shall be deemed to have been done, taken or issued under this Act.
